



सत्यमेव जयते

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JHARKHAND HIGH COURT RANCHI

NOTIFICATION

The 22nd March, 2012

**JHARKHAND HIGH COURT (RIGHT TO INFORMATION)
RULES, 2007.**

No. 01/12 /R&S: In exercise of the powers conferred under Section 28 (1) of the Right to Information Act, 2005 and all enabling provision in that behalf, the Chief Justice of Jharkhand High Court makes the following amendment by way of substitution of the existing Rule 3(i) of the Jharkhand High Court (Right to information) Rules, 2007. Now, Rule 3(i) of the Jharkhand High Court (Right to Information) Rules, 2007 shall be read as:

“3 (i) “The application fee payable for providing the information shall be Rs.10/-. There shall be a fee of Rs. 5/- per page of information, or as prescribed by competent authority from time to time and such fee shall be paid by way of adhesive court fee stamps”.

Aforesaid amendment shall take effect from the date of its publication in the Official Gazette of Jharkhand.

By order of the Court,

P. R. Dash,
Registrar General.
